

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF K.G.N.DECCAN ENGINEERING INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	K.G.N.DECCAN ENGINEERING INDUSTRIES PRIVATE LIMITED
2.	Date of Incorporation Of Corporate Debtor	02/03/2000
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC-Hyderabad
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U27109TG2000PTC033763
5.	Address of the Registered Officeand Principal Office (if any) of Corporate Debtor	Plot No. 282, Ph-III, IP Pashamylaram Village,Sangareddy,Medak,Telangana-502205
6.	Insolvency commencement date in respect of Corporate Debtor	Date of Order 19-10-2022 (Order made available on 31-10-2022)
7.	Estimated date of closure of insolvency resolution process	29-04-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Maruti Venkata Subbarao Poluri IBBI/IPA-002/IP-N00926/2019-2020/13001
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1-7-12, Flat No-408, Chippendale Apartments, Golkonda X Roads,Musheerabad ,Back Side N B K Estate, Hyderabad, Telangana, 500020 Email ID- cssubbarao@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	1-10-17, 301 Chapas Prashanthi Niketan, St.No.4, Ashok Nagar, Hyderabad -500020 Email ID- ip.kgndeccaneng@gmail.com
11.	Last date for submission of claims	14-11-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	a)Weblink: https://ibbi.gov.in/home/downloads Physical Address: as given in column no 10 above. b) NIL

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate Insolvency resolution process of the **K.G.N.DECCAN ENGINEERING INDUSTRIES PRIVATE LIMITED on 19-10-2022 [Order made available on 31-10-2022]**.

The creditors of **K.G.N.DECCAN ENGINEERING INDUSTRIES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **14-11-2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date :02-11-2022

Place :Hyderabad

sd/-Maruti Venkata Subbarao Poluri
Interim Resolution Professional
IBBI/IPA-002/IP-N00926/2019-2020/13001



Maruti Venkata Subbarao Poluri